

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI FRIDAY BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.531/Del/2019  
Assessment Year : 2015-16**

**M/s Davendra Kumar Saraf & Son HUF,  
505 B-1 & C, Katra Asharfi,  
Chandni Chowk,  
Delhi – 110 006.  
PAN : AAFHD5024G.  
(Appellant)**

**Vs. Income Tax Officer,  
Ward-47(4),  
New Delhi.  
  
(Respondent)**

**ITA No.532/Del/2019  
Assessment Year : 2015-16**

**Smt. Pushpa Saraf,  
505 B & C, Katra Asharfi,  
Chandni Chowk,  
Delhi – 110 006.  
PAN : AANPS2325M.  
(Appellant)**

**Vs. Income Tax Officer,  
Ward-47(4),  
New Delhi.  
  
(Respondent)**

**ITA No.533/Del/2019  
Assessment Year : 2015-16**

**Smt. Parul Goyal,  
505 B & C, Katra Asharfi,  
Chandni Chowk,  
Delhi – 110 006.  
PAN : ACOPG1958P.  
(Appellant)**

**Vs. Income Tax Officer,  
Ward-47(4),  
New Delhi.  
  
(Respondent)**

**ITA No.534/Del/2019**  
**Assessment Year : 2015-16**

<p>M/s Tarun Kumar Saraf &amp; Son  HUF,  505 B &amp; C, Katra Asharfi,  Chandni Chowk,  Delhi – 110 006.  PAN : AABHT6779G.  (Appellant)</p>	<p>Vs. Income Tax Officer,  Ward-47(4),  New Delhi.    (Respondent)</p>
---	---

**ITA No.7492/Del/2019**  
**Assessment Year : 2011-12**

<p>Shri Deepak Garg,  A-3/23, Ground Floor,  Paschim Vihar,  Delhi – 110 063.  PAN : AKSPG8672Q.  (Appellant)</p>	<p>Vs. Income Tax Officer,  Ward-41(3),  New Delhi.    (Respondent)</p>
---	---

Appellants by	: Shri Lalit Mohan, CA.
Respondent by	: Shri Jagdish Singh, Senior DR.

Date of hearing	: 18.12.2020
Date of pronouncement	: 18.12.2020

**ORDER**

**PER G.S. PANNU, VP :**

These appeals by the assesseees for the assessment years 2015-16 and 2011-12 are directed against the order of learned CIT(A)-16, New Delhi dated 30<sup>th</sup> November, 2018 and learned CIT(A)-14, New Delhi dated 28<sup>th</sup> June, 2019.

2. The learned counsel for the assesseees, vide email dated 14<sup>th</sup> December, 2020 has requested for withdrawal of the appeals filed by the assesseees and stated that the assesseees have opted to settle the dispute relating to the tax arrears for the assessment years under

consideration under the Vivad Se Vishwas Scheme, 2020. Certificates to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 have also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assesseees for withdrawal of the appeals.
5. In the result, all the appeals of the assesseees are dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 18<sup>th</sup> December, 2020.

Sd/-  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar